## NATIONAL COMPANY LAW TRIBUNAL MUMBAI BENCH, MUMBAI

T.C.P No.27/(MAH)/2013 CA No.

CORAM:

Present:

SHRI M. K. SHRAWAT

MEMBER (J)

ATTENDENCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 20.12.2016

NAME OF THE PARTIES: Mr. Birenbhai R. Panchal

V/s.
M/s. Eyelid Infrastructure Pvt. Ltd.

SECTION OF THE COMPANIES ACT: 111A of the Companies Act 1956.

S. No	N	ompanies Act 1956.		
<u>D. 110</u>	NAME	DESIGNATION		
,	A JAY KOMAR	Practical	SIGNATURE	
		receine	10	
		Corrifacion	Mercel	
		Secrolone		
		En la Bander		
	•	Per Responded		
2				
2	HARMISH K. SHALL RAKESIH SHARM	Adv For	11,,,,,,,,,	
	RAKESIY STARM	" Petitioners	Approximation	
		"]	14	
	2.2		V3,	
3.	A.A. Mulen	Office 1		
C.A. NOI do son - 1 1				
3. A.A. Mulen ORDER Copendat  C.A. NO. 30/2015 AN TACAP. NO. 27/111/NCLT/MB/2013  1. Marked to			a.W. Meder	
1.	Marked the	-,cz./MB/2013	·······································	

- 1. Marked the presence by Ld. Advocate Mr. Harmish K. Shah from the Petitioner's side, Ld. Practising Company Secretary Mr. Ajay Kumar for Respondent No.1 and Ld. Advocate for Respondent No.1.
- 2. A Reply has been filed by the Respondent in respect of C.A. 30/2015. The Applicant / Petitioner is seeking time to file Rejoinder. Granted. Rejoinder shall be filed on or before 23<sup>rd</sup> January, 2017.
- Let this matter be now fixed for hearing on 1<sup>st</sup> February, 2017.

sd/-